

IN THE HIGH COURT FOR THE STATES OF PUNJAB AND HARYANA
AT CHANDIGARH

RSA No. 4939-2014
Next date of hearing-3.9.2019

R.K. Garg

Vs

LIC Mutual Fund and ors

Petition/Appeal U/s 151 C.P.C and other relevant provision of CPC

To,

Respondent No. 2 – Shri G. Krishanmurthy, Indian Inhabitant, being a trustee and Chairman of LIC Mutual Fund, having its office at Yogakshema, Jeevan Bima Marg, Mumbai 400021;

Respondent No.3 – Sh. N.C. Singhai of Bombay, Indian Inhabitant being a trustee of LIC Mutual Fund and having its office at C-45 Mayfair Gardens, Little Gibs Road, Mumbai 400006.

In the above titled petition/appeal, the respondents/defendants could not be served in ordinary process. It is ordered that the respondents/defendants should appear in person or through counsel on **3.9.2019** at 10 A.M. Sharp.

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, Indian Exress for publication and necessary compliance. Copy of publication be sent to this Court before the next date of hearing i.e. 3.9.2019

Publication Charges will be paid/deposited by the bearer of this letter.

Haerinderkaur
6/8/19
Superintendent, RSA
For Registrar Judicial
Punjab and Haryana High Court
Chandigarh

for